

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No 185 of 2010 &
IA Nos. 9 & 10 of 2011

Dated :29th March, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Entertainment World Developers Pvt. Ltd. ... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. K.K. Rai, Sr. Adv. with
Mr. Vikrant Singh Bais & Mr. Niraj Sharma

Counsel for the Respondent(s): Ms. Shikha Ohri for R.1
Mr. Anand K. Ganesan & Ms. Swapna Seshadri
for R.2 & 3

ORDER

Admit. Issue notice. Ms. Shikha Ohri takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of Respondent Nos.2 & 3. Notice be issued to the other Respondents. Dasti service is permitted.

Post the matter on **04.05.2011**. In the meantime, the learned counsel for the Respondents are directed to file the Replies after serving copy on the other side.

IA No. 9 of 2011
(Application for stay)

The Appellant is directed not to take any coercive action against the Respondents, pending disposal of this Appeal.

With the above observation, the Application is disposed of.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS